

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE FIRST DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE

THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT APPEAL NO: 1150 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 03/09/2024 passed in W P No 24125 of 2024 on the file of the High Court.

**Between:**

Mrs. Seema Sumaiya, D/o Gulam Samsdani, Age about 40 Years, Occ Student, R/o H.No.18-8-224/5/107, DRDL Road, Kanchanbagh, Telangana-500059

...APPELLANT

**AND**

1. The State of Telangana, Rept., by its Prl Secretary, Education Department Secretariat, Saifabad, Hyderabad
2. Osmania University, University College of Law, Rep by its Registrar Osmania University Main Rd Amberpet, Hyderabad Telangana 500007.
3. The Controller of Examination, Osmania University Osmania University Main Rd Amberpet Hyderabad Telangana 500007
4. The Examiner, Department of Examination, Osmania University Osmania University Main Rd Amberpet Hyderabad Telangana 500007

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct respondent No.1 to 4 herein to permit the appellant to appear for the next Backlog Exams of VI semester LLB - 3 YDC which will conducted in near future pending adjudication of the main Writ Petition.

**Counsel for the Appellant: SRI MIRZA NISAR AHMED BAIG**

**Counsel for the Respondent No.1: SRI K.SHANTHAN RAO,  
AGP FOR HIGHER EDUCATION**

**Counsel for the Respondent No.2 to 4: SRI CH.JAGANNATHA RAO,  
SC FOR OU**

**The Court delivered the following: JUDGMENT**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Appeal No.1150 of 2024

JUDGMENT: (For the Hon'ble the Chief Justice Alok Aradhe)

Mr. Mirza Nisar Ahmed Baig, learned counsel for the appellant

Mr. K Shanthan Rao, learned Assistant Government Pleader for Higher Education appears for respondent No.1.

Mr. Ch.Jagannatha Rao, learned Standing Counsel for Osmania University appears for respondents No.2 to 4.

2. This intra court appeal emanates from order dated 03.09.2024, passed by a learned Single Judge, by which the writ petition preferred by the appellant *viz.*, W.P.No.24125 of 2024 has been disposed of with liberty

to the appellant to assail the order dated 19.08.2024, passed by the Malpractice Committee, if so advised.

3. Learned counsel for the appellant submits that the appellant has cited a decision rendered by the composite High Court of Andhra Pradesh in **A.Ramakoteswara Rao v. The Vice-Chancellor, Nagarjuna University**<sup>1</sup>. However, the learned Single Judge, while disposing of the writ petition has not taken note of the same. He, therefore, seeks leave of this Court to withdraw the writ appeal with liberty to the appellant (writ petitioner) to file an application seeking review of the order dated 03.09.2024, passed by the learned Single Judge in W.P.No.24125 of 2024.

4. Accordingly, the Writ Appeal is disposed of in terms of liberty as prayed for. No costs.

---

<sup>1</sup> AIR 1991 AP 71

::3::

As a sequel, miscellaneous petitions, pending if any,  
stand closed

SD/-T. SRINIVAS  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Education Department Secretariat, Saifabad, Hyderabad, State of Telangana.
2. The Registrar, Osmania University, University College of Law, Osmania University Main Rd Amberpet, Hyderabad Telangana 500007.
3. The Controller of Examination, Osmania University Osmania University Main Rd Amberpet Hyderabad Telangana 500007
4. The Examiner, Department of Examination Osmania University Osmania University Main Rd Amberpet Hyderabad Telangana 500007
5. One CC to SRI MIRZA NISAR AHMED BAIG, Advocate [OPUC]
6. One CC to SRI CH.JAGANNATHA RAO, SC FOR OU [OPUC]
7. Two CCs to GP FOR HIGHER EDUCATION, High Court for the State of Telangana at Hyderabad [OUT]
8. Two CD Copies

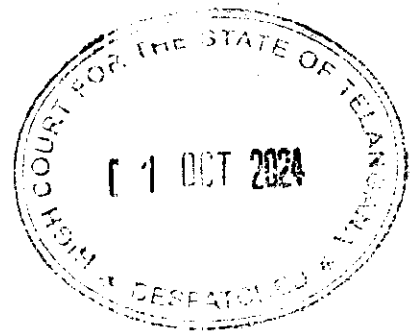
BSR  
BS



CC TODAY

HIGH COURT

DATED: 01/10/2024



JUDGMENT

WA.No.1150 of 2024

DISPOSING OF THE WRIT APPEAL,  
WITHOUT COSTS

(11)  
01/10/24  
LKS